

12.43 hrs.

### BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR (SHRI  
RAVINDRA VARMA):** Sir, I would  
like to seek the indulgence of the  
House in suggesting a slight change  
in the order of business for the current  
week. Government would like pre-  
cedence to be given to the discussion  
and voting on the Demands for Grants  
relating to the Minister of Commerce,  
Civil Supplies and Co-operation over  
the Demands of the Ministries of Ex-  
ternal Affairs and Steel and Mines.  
If the House agrees, the Agenda for  
Saturday the 25th and Monday the  
27th June will be revised to read:

"Discussion and voting on  
Demands under the control of:

- (1) Ministry of Commerce,  
Civil Supplies and Cooperation;
- (2) Ministry of Steel and Mines;
- (3) Ministry of External  
Affairs.

I wish to add that any inconvenience  
which may be caused to the Hon.  
Members because of the change that  
the Government propose may kindly  
be excused.

12.45 hrs.

### ELECTIONS TO COMMITTEES

#### (i) TEA BOARD

**THE MINISTER OF COMMERCE  
AND CIVIL SUPPLIES AND CO-  
OPERATION (SHRI MOHAN DHA-  
RIA):** I beg to move:

"That in pursuance of sub-  
section (3) (f) of Section 4 of the  
Tea Act, 1953, read with Rule 4(1)  
(b) of the Tea Rules, 1954, the  
members of this House do proceed  
to elect, in such manner as the  
Speaker may direct, two members  
from among themselves to serve as

members of the Tea Board, subject  
to the other provisions of the said  
Act and the Rules made there-  
under".

**MR. SPEAKER:** The question is:

"That in pursuance of sub-section  
(3) (f) of Section 4 of the Tea Act,  
1953, read with Rule 4 (1) (b) of  
the Tea Rules, 1954, the members of  
this House do proceed to elect, in  
such manner as the Speaker may  
direct, two members from among  
themselves to serve as members of  
the Tea Board, subject to the other  
provisions of the said Act and the  
Rules made thereunder".

*The motion was adopted*

#### (ii) COFFEE BOARD

**SHRI MOHAN DHARIA:** I beg to  
move:

"That in pursuance of sub-section  
(2) (b) of Section 4 of the Coffee  
Act, 1942, the members of this House  
do proceed to elect, in such manner  
as the Speaker may direct, two  
members from among themselves to  
serve as members of the Coffee  
Board, subject to the other provi-  
sions of the said Act".

**MR. SPEAKER:** The question is:

"That in pursuance of sub-section  
(2) (b) of Section 4 of the Coffee  
Act, 1942, the members of this House  
do proceed to elect, in such manner  
as the Speaker may direct, two mem-  
bers from among themselves to  
serve as members of the Coffee  
Board; subject to the other provi-  
sions of the Act".

*The motion was adopted*

#### (iii) CARDAMOM BOARD

**SHRI MOHAN DHARIA:** I beg to  
move:

"That in pursuance of sub-section  
(3) (c) of Section 4 of the Carda-  
mom Act, 1965, the members of this  
House do proceed to elect, in such  
manner as the Speaker may direct,  
two members from among them-  
selves to serve as members of the  
Cardamom Board, subject to the  
other provisions of the said Act".